

NATIONAL COMPANY LAW TRIBUNAL,
MUMBAI BENCH
COURT VI

Item No. 2

C.P. (IB)/2054(MB)2019

CORAM:

SHRI SANJIV DUTT
HON'BLE MEMBER (TECHNICAL)

SHRI K. R. SAJI KUMAR
HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF HEARING (HYBRID) DATED **18.07.2024**

NAME OF THE PARTIES : **Sujata Shekhar Shah And Ors**

Vs

Mirador Construction Private Limited

For FC : Adv. Rohan Agarwal a/w Adv. Durgesh Khanapurthar Adv. Umang
Thakar i/b Adv. Desai and Diwanji

For CD : Adv. Mahlaqa Ladiwala

Sec. 7 of IBC

ORDER

1. Counsel for FC submits that the IA for impleading certain unit holders to constitute the requisite number of the Applicants, as per amended Section 7 of IBC, and as ordered by the Hon'ble NCLAT, is being e-filed today by curing the defects. He requests for time for the above purpose. Allowed.
2. Counsel for CD submits that reply to the proposed IA is ready for filing.
3. In view of the above, **list on 07.08.2024 for hearing on the IA.**

Sd/-
SANJIV DUTT
MEMBER (TECHNICAL)
//RA//

Sd/-
K. R. SAJI KUMAR
MEMBER (JUDICIAL)